

भारत सरकार
GOVERNMENT OF INDIA



लद्दाख का राजपत्र The Ladakh Gazette

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Part II - Section 3

केन्द्र-शासित प्रदेश लद्दाख प्रशासन
ADMINISTRATION OF UNION TERRITORY OF LADAKH

REVENUE DEPARTMENT
NOTIFICATION

Ladakh, the 08th day of August, 2025

S.O. 99.— In exercise of the powers conferred by proviso to section 3B of the Ladakh Civil Services Decentralization and Recruitment Act, 2010, the Administration of the Union territory of Ladakh, hereby declares Naib Tehsildar of Niabat TSG, Tehsil Sankoo of district Kargil, as the Competent Authority for issuance of domicile certificate, within his territorial jurisdiction.

By the Order of the Administration of Union territory of Ladakh.

(Dr. Pawan Kotwal), IAS
Chief Secretary/
Administrative Secretary, Rev.
UT of Ladakh.

No. M-17056/25/2025-Revenue Section

Dated: 08.08.2025

Copy to the: -

1. Joint Secretary (Ladakh), MHA, GoI.
2. All Administrative Secretaries, UT of Ladakh.
3. Deputy Commissioner/ CEO, LAHDC, Leh.
4. Deputy Commissioner/ CEO, LAHDC, Kargil.
5. OSD to HLG, Ladakh, for kind information of the Hon'ble Lt. Governor, Ladakh.
6. Naib Tehsildars, TSG for information and necessary action.

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